

**NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 23-04-2024 AT  
02.30 P.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. VENKATARAMAN SUBRAMANIAM, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER** : --

**PETITION NUMBER** : CP(IB)/100(CHE)/2023

**NAME OF THE PETITIONER** : Nan Lian Ship Management LLC

**NAME OF THE RESPONDENT(S)** : Poompuhar Shipping Corporation Ltd

**UNDER SECTION** : Sec 9 Rule 6 of IBC, 2016

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**ORDER**

Ld. Counsel Mr. Balaji Harish Iyer for the Petitioner. Ld. Counsel Mr. E V Arunachalagiri for the Respondent.

It is observed that the additional reply by way of affidavit filed by the Corporate Debtor vide SR. No.481 dated 30.01.2024. Memo has also been filed by the Corporate Debtor vide SR. No.1941 dated 18.04.2024.

Counsel for the Operational Creditor / Petitioner states that he has not received the additional reply and memo.

Copies be served on the Ld. Counsel for the Operational Creditor / Petitioner.

Rejoinder be filed by the Petitioner for the additional reply within 2 weeks.

List the petition for hearing on **06.06.2024**.

-Sd-

**VENKATARAMAN SUBRAMANIAM  
Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI  
Member (Judicial)**

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